

**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH
(THROUGH VIDEO CONFERENCING)**

Miscellaneous Application No. 350/2021
In
Original Application No. 332/0032/2020

Serial No. 3

Dated: 7.04.2021

HON'BLE MR. A MUKHOPADHAYA, MEMBER (A)
HON'BLE MR. R.N.SINGH, MEMBER (J)



1. Kunj Bihari, aged about 59 years, Son of Shri Nachkau Ram, R/o-Village and Post-Khaira, District-Mirzapur.
2. Sonu, aged about 26 years, Son of shri Kunj Bihari, R/o-Village and Post-Khaira, District-Mirzapur.

... Applicants

By Advocate : Shri Praveen Kumar

Versus

1. Union of India, through General Manager Northern Railway, Baroda House, New Delhi.
2. The Divisional Railway Manager, Northern Railway, Hazratganj, Lucknow.
3. The Sr. Divisional Personnel Officer, Northern Railway, Hazratganj, Lucknow.

By Advocate : Smt. Prayagmati Gupta.

ORDER(ORAL)
BY HON'BLE MR. A MUKHOPADHAYA, MEMBER (A)

At the outset, learned counsel for the applicant, Sri Praveen Kumar submitted that the relief being sought by the applicant in this O.A has already been received by him and therefore, the O.A has become infructuous. Accordingly, he prays for dismissal of the O.A as it has become infructuous.

2. Ms. Prayagmati Gupta, learned counsel for the respondents has no objection to this. Accordingly, M.P No. 350/2021 is allowed and the instant O.A is dismissed as infructuous.



(R.N.SINGH)
MEMBER (J)

(A.MUKHOPADHAYA)
MEMBER (A)